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CONFIDENTIAL

FROM

CAPT B S PRAKASH

3-B ALSA PARK DALE

VANCHIYOOR-PATTOR ROAD

VANCHIYOOR, TRIVANDRUM-695035

TO

SRI MIR MOHAMMED ALI IAS

MEMBER SECRETARY, KCZMA

4 FLOOR, KSRTC BUS STAND,

THAMPANOOR, TRIVANDRUM

SUB: ACT OF FORGERY TO CHEAT, FALSE REPRESENTATION, MANIPULATION & CONNIVANCE OF SRI P KALAIARASAN ENVIRONMENTAL ENGINEER IN CRZ VIOLATION LEADING TO MULTI BILLION MEGA SCAM IN MOEF&CC, UNEARTHED BY ME- DISCIPLINARY ACTION REGARDING.

REF: i) My Confidential Representation dt 25-1-2019 to you regarding Revoking of Illegal & Unauthorised E.C. given to Bekal Beach Resort & Spa by Act of Forgery to Cheat etc duly received & ack. by KCZMA.

ii) My Confidential Representation dt 11-2-2020 to you regarding detrimental activities of Environmental Engineer Sri P.Kalaiarasan duly received & ack. by KCZMA.

iii) Letter No E.P.12.2/195//KER/1211 dt 28-11-2018 of Sri Thirunavukkarasu to Member Secretary KCZMA .

- iv) Report of the previous Member Secretary Dr Veena N Madhavan IAS to Sri Thirunavukkarasu Scientist – D vide letter No 3847/A2/18/KCZMA dt 21-1-2019
- v) Site Inspection Report No 549/CZMA/16/CSTE of Dr Harinarayanan Senior Scientist marked as A-7
- vi) Letter No EP.12.2/195/KER/1212 dt 30-8-2018 of Sri Thirunavukkarasu to Member Secretary KSPCB.
- vii) Letter No PCB/HO/KSGD/ICE/8738/06/08 dt 14-12-2018 of Member Secretary I/C KSPCB .
- viii) My confidential representation dt 17-6-2019 to Dr Veena N Madhavan IAS , the previous Member Secretary regarding my Complaint against Sri Kalaiarasan for Colliding with Sri Thirunavukkarasu and acting as Conduit by Act of Forgery to Cheat, False Representation & Breach of Trust.
- ix) My confidential letter dt 1-3-2019 to you, with copy to APCCF RO Bangalore , regarding non consideration of A-7 by Dr Sridharan of RO Moef&cc Bangalore during his site monitoring on 9-8-2018 .

SIR,

Vide Ref ii) & viii) cited many detrimental activities of Sri Kalaiarasan in conniving with Sri Thirunavukkarasu Scientist –D of RO Moef Bangalore, the KING PIN , in Forgery To Cheat Multi Billion Mega Scam detected by me in Moef&cc, that is being adjudicated in NGT Chenni in Application 136/2016, was brought to your kind notice on record and even discussed with you for taking necessary action.

2. Now another major Act of Forgery, Forgery to Cheat, False Representation , Unholy Nexus, Breach of Trust and Connivance with King Pin Sri Thirunavukkarasu has been indentified and detected with documentary Evidence in the Report dt 21-1-2019 of

Member Secretary , that was drafted and got approved by Sri Kalaiarasan under the signature of Member Secretary , with vested interest and Criminal intent to Cheat and under the overall Guidance of the King Pin ie Sri Thirunavukkarassu vide ref. iv) cited. In fact the above Report of Member Secretary is based only on the Site Inspection Report of Dr Harinarayanan senior scientist of KSCSTE marked as A-7 (copy enclosed) and admitted as Evidence in NGT Chennai. There is no doubt that Member Secretary had no role to play in editing the draft put up by Kalaiarasan as she always signed whatever was put up to her by him, especially during this period when she was under transfer. This may be noted please and has been pointed out in my Confidential letter dt 11-2-20 vide ref ii) cited duly received & ack , in which I had brought out as to how the Member Secretary was mis-guided by him. Again vide ref. viii) cited ie my Confidential Letter dt 17- 6-2019 to Dr Veena N Madhavan IAS , duly received and ack. (copy enclosed) , I had filed a Complaint against Sri Kalaiarasan of your office , regarding his Collusion and Connivance with the King Pin Sri Thirunavukkarasu of RO Moef&cc Banagalore wherein , by the Criminal Act of Cheating, False Representation, Deception and BREACH OF TRUST , punishable under section 420 & 406 of IPC , prepared a Report and got it signed by Member Secretary, which was not as per the Violations pointed out in the Inspection Report A-7 of Dr Harinarayanan senior scientist of KCZMA. In fact the Report favoured the P.P. as it was drafted by Sri Kalaiarasan in the way desired by the King Pin Thirunavukkarasu which was contrary to what has been pointed out in A-7 . This has been explained clearly in my Confidential Representation dt 17-6-2019 . It is requested that the contents of my above representation may also be taken into consideration as it includes certain Evidences not brought out in this Representation , which is for your information please.

3. The Member Secretary's Report dt 21-1-2019 , prepared by Sri Kalaiarasan and the Inspection report A-7 prepared by Dr Harinarayanan who inspected the site on 28 Oct 2017 , & not 26

Oct 2017 as alleged by Sri Kaliarasan , has been again examined minutely and thread bare with Documentary & Circumstantial Evidences in the following paras:-

i) The first para of the Report is factually incorrect as Green Gateway Leisure Ltd is not the Resort under construction but it is Bekal Beach Resort & Spa that is under construction. In fact this very Sri Kalaiarasan has examined so many important documents related to this Resort which has been issued by me to KZCMA and hence it cannot be viewed lightly ,as Motive has to be attached to this finding.

ii) The reading of the first sentence at para-2 is not only Deceptive but Malafide & Manipulated with a False Representation that amounts to Act of Criminal intention to Cheat and Criminal Breach of Trust , which is punishable under section 420 & 406 of IPC. in view of the following Evidences :-

a) The E.C. letter dt 2-1-2009 of MOEF&CC does not say that quote “ construction of resort buildings in various survey no’s of Keekan village of Hosdurg taluk, Kasargod district was with prior approval of Ministry of Environment Forest and Climate Change vide letter No 16-4/2008-EA-111 dt 2-1-2009 , subject to conditions “, as alleged by Sr Kalaiarasan in first sentence of Para-2. This is a Manipulated & Forged Interpretation with a purpose of False Representation by Sri Kalaiarasan , because the proposal for construction and development of a resort &spa in 58 Acres of leased land was considered by Expert Appraisal Committee and only under CRZ Notification 1991, E.C. was granted to the P.P., subject to implementation of (xxii) ie 22 Specific terms & conditions and (xxi) ie 21 General terms & conditions stipulated in the E.C. Order dt 2-1-2009. (copy enclosed) So prima facie the conditional E.C. was granted for construction of Resort with a Rider clause ie subject to implementation of certain terms & conditions. One of the conditions for constructions that is proposed to be carried out is

mentioned at (iii) of the specific terms & conditions ie quote “ The construction shall be carried out in accordance with Coastal Regulation Zone Notification 1991, along with the floor space Index as existed on 19-2-1991 and another condition mentioned at (i) of General conditions ie quote “ The construction of structures shall be undertaken as per the plans approved by concerned local authorities/ local administration , meticulously confirming to the existing local & central rules and regulations including the provision of coastal Regulation Zone Notification dt 19-2-1991 and the approved Coastal Zone Management Plan of Kerala.””

So the construction of resort buildings in various survey No ‘s was not with the approval of MOEF vide its letter dt 2-1-2009 , as alleged and brought out by Sri Kalaiarasan

b) It has also been established by me on record that the P.P. had possession of only 45.04 Acres of BRDC leased at the time when the Illegal & Unauthorised conditional E.C. was granted to them vide Moef&cc letter dt 2-1-2009 . The balance 13 Acres of additional land was acquired by BRDC , on the request of the P.P. as earlier Jan 2006 refer Doc A-75 (copy enclosed) which is a letter dt 22-5 - 2006 of ATE to M. D. BRDC and also even before submitting Application dt 2/8-7-2008 for E.C. to Moef&CC - ref RTI-1(P-63) . Further BRDC has also confirmed vide their RTI reply dt 22-8-2017 ref A-28 , (copy enclosed) that they have not leased land in Survey No 134, to the P.P. , though the P.P. has included the land in this survey No and got it approved from Moef & cc Illegally and by Act of Forgery to Cheat. Moreover the E.C. was given to GGL Ltd by Moef&cc on 2-1-2009 , when they were not even authorised as Special Purpose Vehicle for constructing the Resort because as per facts on record only on 16-1-2010, 45.04 Acres of land was transferred to GGL Ltd as per Tripartite Agreement executed on 16-1-2010, which was later ratified on 16-3-2010 by B.O.D. of BRDC. Hence sanction of E.C. to GGL Ltd for 58 Acres of Brdc land on 2-1-2009 is Illegal and un-authorised . Therefore, prima facie E.C.

granted is Null and Void . In order to cover up this Forgery to Cheat , Sri Kalaiarasan has ventured to make False Representation , distorting facts in favour of the King Pin Sri Thirunavukkarasu in his report approved & signed by Member Secretary. The crux of his Modus Operandi would have been exposed to the core ,had he attached copy of the inspection report of Dr Harinarayan ie A-7, in his report , which intentionally he has not, due to his Malafide Intention ,Breach of Trust and Criminal act of cheating that is punishable under section 420 & 406 of IPC . Contents of Doc A-52(2) that has been received by him ,will throw sufficient documentary Evidences to corroborate the role and Malafide intention of Sri Kalaiarasan.

c) The above interpretation was tutored and imparted to Sri Kalaiarasan by the King Pin Sri Thirunavukkarasu scientist -D, since he was dealing with the E.C of this Project ,when he was posted in CRZ section of MOEF&CC HO New Delhi. In fact he and Sri Senthil Vel A.D. was responsible for granting Illegal & unauthorised E.C for 58 Acres of BRDC leased land to GGL Ltd , instead of 45.04 Acres of BRDC land to ATE . As per facts on record CRZ Clearance was given by KCZMA only to ATE for 45.04 Acres of BRDC leased land vide its letter No 152/ENV/06/CZMA dt 18-11-2006 .(copy enclosed) The fact being so how can MOEF&CC give E.C. Clearance to this Project for 58 Acres of BRDC leased land to GGL Ltd vide it order dt 2-1-2009 , when the E.C. granted, is itself Abinitio Null and Void.? This Act of FORGERY TO Cheat , Connivance , Manipulation and Corrupt Practices, has been explained thread bare in document A-52 , A-52 (1), A-52(2) & A-52 (3) duly received by Sri Kalaiarasan and admitted as Evidence in NGT Chennai. The entire evidence has been detected by me in the noting file of the E.C. processing file, obtained through RTI marked as RTI-1 and admitted as Evidence in NGT Chennai. In spite of knowing all the above FACTS and having access to them , Sri Kalaiarasan Mis-used his authority by BREACH OF TRUST and Criminal Act of Cheating besides False Representation punishable under section 420 &406 of IPC. to

prepare a Fabricated, Malafide & Deceptive Report attempting to cover up the Act of Forgery to Cheat done by the perpetrators of the Multi Billion Mega Scam unearthed by me , having cascading effect on the Environment and resulting in plundering of Natural Resources.

iii) Further second Para of KCZMA Report of Kalaiarasan mentions that MOEF&CC has quote “ put up the condition that “ there shall be no withdrawal of ground water -----water requirement for the Project activity. “

a) This condition pertains to (xii) of E.C. Order dt 2-1-2009.. He further mentions that quote “ If the proponent had violated the condition in the Environment Clearance, the MOEF reserves the right to revoke the Clearance issued “. In this regard it is also submitted that this conditions is similar to and also pertains to (xxi) of E.C. Order dt 2-1-2009 ie quote “ The Ministry reserves the right to revoke the Clearance , if implementation of the terms and conditions is not satisfactory.” With an ulterior motive Sri Kalaiarasan did not bring out this condition in his report , which is similar to what he has brought out , because it will go against Sri Thirunavukkarasu the King Pin at RO office Bangalore, since it has been proved with Documentary Evidences that RO Bangalore had failed to Monitor the implementation of the terms conditions as stipulated in E.C. Order dt 2-1-2009 which amounts to favouring the P.P. by violating the HO stipulation in E.C. order , whereas by bringing out the first condition ie (xii) he is trying to prove a point that since in the Inspection Report A-7 , presence of Borewell was not detected , and it was noticed that water from Kerala Water Authority was used by the Proponent for various activities , P. P. has not violated this condition and hence there is no need to revoke the Clearance . So its a very Deceptive , Malafide and Articulated interpretation made by Kaliarasan with an ulterior motive to favour the King Pin and thereby the P.P..

b) It is also brought to your kind notice that he has not considered my Material and Clinching Evidences produced and discussed thread bare in Doc A-52 & A-52 (3) , wherein I have proved and established beyond an IOTA of doubt that the P.P. used Borewells for drawing ground water for more than 9 yrs and only after getting KWA connection and that too not immediately , but after many months of KWA connection, he started drawing water.

c) The fact of the matter is that once I filed my Application in NGT Chennai on May 2016 , he removed all the Borewells from the site and with an ulterior motive and with a Deceptive , Malafide & Criminal intention to Cheat , he connived with KSPCB authorities and brought them to the site as if for their site inspection and by Corrupt Practices made them to include absence of Borewells in their Status report IE A-23 (copy enclosed) wherein it is mentioned that during their inspection on 28-7 2017, they noticed some borewells in the site besides 2 Bore wells dug by BRDC and now these are reported not being used. They have also categorically stated in their report that digging and drawing of water from Borewells does not come under the purview of KSPCB. Hence it is proved they have been asked to incorporate the absence of Borewells in their status report due to Corrupt Practices of P.P. and therefore cannot be taken on record officially . It is also proved by evidence that KSPCB have gone out of the way to sanction Consent to the Project, bypassing and violating rules and regulations due to Corrupt Practices of the P.P., which is on record and proved with documentary evidences at para 6, 7 & 8 of A-52 duly received by KCZMA .

d) It is for your information that by the time Dr Harinarayanan of KCZMA came for site inspection on 28-10 -2017 ie A-7, the entire Borewells in the site were removed by the P.P. and hence no borewell were seen at the site. The fact is whether you expect the P.P. to remain quite without removing the Borewells, when he came to know that I have filed Application in NGT for this Gross

Violation during May 2016 , till 28-7-2016 (2 months) ie when KSPCB inspection carried out and till 28-10-2017 (5 months) ie when KCZMA inspection was carried out. Definitely not . So P.P. tried to produce false evidences which was also exposed to the core. Lastly they went to the extent of purchasing the 2 Monitoring Officers ie Sri John Thomas research officer & Dr Sridharan Scientist –G/ Nodul Officer RTI RO MOEF &CC Bangalore through Corrupt Practices , who inspected the site and vouched for them by recording in the Monitoring Report , that they had seen the vouchers of water tankers by which water was outsourced from Private Agencies .But both of them failed to produce these vouchers as Evidence in their Monitoring Report , inspite of my query, by mail to both of them , which has been examined at length with documentary Evidences , to expose them as Conspirators of the Mega Billion Multiple Scam in Doc A-52(3) .

e) The Member Secretary is requested to appreciate the height of Connivance, Criminal Act of Cheating , Breach Of Trust and False Representation perpetuated by your Environmental Engineer in the above matter of Deceptive and Malafide presentation of facts in the Violation of terms & conditions of E.C., brought out in the Inspection report of Sri Harinarayanan ie A-7 , so as to save the P.P. from his E.C. being Revoked , through the King Pin of Multi Billion Megha Scam scientist – D , Sri Thurunavukkarasu , which is punishable under section 420 & 406 Of IPC . Hence on the basis of this one Violation alone, the E.C. granted to the P,P, should be recommended to MOEF for Revoking immediately.

iv) On reading para 1 to 4 of the Report the impression given is that the I have pointed out only one violation which has not be proved as alleged by Sri Kalaiarasan that was his intention and deceptive strategy but factually out of the 5 major violations brought out in the KCZMA inspection report A-7, only 4 has been mentioned by Sri Kalaiarasan and out of these four , only 2 violations ie 3 &4 have been brought out as such whereas

Violation 1 & 2 have been Forged by Omitting important violation details so as to appear as Minor Violation and even gone to the extent of not mentioning as " Violation ", as seen in the No-2 Violation. The omissions made are very grave in nature and it was a calculated and deceptive strategy with an intention to Cheat. Further four recommendations have been made in A-7 under the heading Summary and Recommendation , out of which the first three are correctly recorded in the Report by Kalaiarasan and in the case of fourth one, a major Ommision has been made. In fact as per Documentary Evidence A-52, A-52(1), A-52 (2), & A-52(3) many Violations of the terms & conditions stipulated in E.C. DT 2-1-2009 have been proved and established by me , that has not been included in the report by Sri Kalaiarasan , and sent to RO of Moef Bangalore, though these were readily available with him. All these amount to Act of Criminal Cheating, Forgery, False Representation, Abuse of Authority and Breach of Trust punishable under section 420 & 406 of IPC . These are examined in detail as follows :-

a) It is brought to your kind notice that as per A-7 , senior scientist Sri Harinarayanan inspected the site on 28 -10-2017 along with the Pallikaraee Grama Panchayath Officials , which has been intentionally omitted in Kaliarasan report. This has wrongly interpreted and taken advantage off by P.P. in his additional counter statement dt 4-10-2017 filed in NGT , as though the inspecting officer inspected the site without informing any body so as to allege that the Project Authorities were not informed of the visit of the KCZMA team. So this omission also amounts to favour the P.P. and done with an ulterior motive. It is also a Breach of Trust , Malafide Action, Criminal act of Cheating and False Representation on the part of Sri Kalaiarasan which is punishable under section 420 & 406 of IPC. So all his action are aimed at helping the P.P. in one way or other through the King Pin, which cannot be denied under any circumstances.

v) Under Violation No 1 of A-7 , the following Material and Clinching evidences have not been mentioned intentionally by Sri Kalaiasaran, in his Report , due to his Ulterior motive & Malafide Intention to Cheat, ie “ Extraction of sand , levelling or digging of sandy stretches except of foundations of buildings, swimming pool shall not be permitted within 500m from HTL of sea “ . Hence the digging within 500 m from HTL amounts to violation of provision of CRZ notification.” These evidences are very significant and pertinent because they indicate the gravity of Violation, whereas that mentioned by Kalaiasaran in his report does not reveal the severity and drastic environmental hazard it has created in the locality and neighbour dwellings. This is all the more relevant and clinching proof to establish that the monitoring of the implementation of the terms & conditions was not done by RO of Bangalore intentionally nearly for 9 years and thereby the P.P. was allowed and given free hand to undertake such gross Violation of CRZ Notification. By this act of Forgery to Cheat, ie Forging sentences in documents by Omission, so as not to convey the real facts and thereby committing False Representation, Sri Kalaiasaran tried to favour the King Pin and thereby the P.P. through his Report, which is a Criminal Offence under section 464, 468, 420 & 406 of IPC in view of the Evidences /reasons enumerated below. In this regard further Evidences and documents on record to substantiate the Gravity of the Omission by Sri Kalaiasaran is enumerated below :-

a) Doc. A-41 (copy enclosed) is an Evidence admitted in NGT Chenni seen produced in RTI-1 at P 57/119 of E.C. processing file of MOEF &CC , also admitted as Evidence in NGT Chenni. This Doc has also been discussed at length in A-52. This deals with Questionnaire for Environmental Appraisal which is to be submitted by P.P. to MOEF&CC at the time of submitting application for E.C. . It is proved & established vide Doc A-38 that Rs 29,22,96,000 crores have been spent for land development alone as seen recorded in A-2 ie Valuation Report of M/S Green Gateway Leisure Ltd in respect

of the Project by Sri M Krishnan Chartered engineer as on 25-3-2013 , that has been admitted as Evidence in NGT Chennai.

b) Besides 25,16,050 Cu ft of soil/sand/earth has been dug excavated & dredged from the site to create 3-5 Km of canal with depth of 2.7 m, width of 9 m on top & 6 m at base. Piling work cost was Rs 16,58,00,000 as per A-2. All these details have been explained in A-52 , A-36, A-37, A-38 & A-2 admitted as Evidence in NGT Chennai and these are also seen in the Docs submitted to KCZMA duly received by them.

c) Therefore the omission done by Kalaiarasan in the Report is very grave and so in order to cover up gravity and intensity of the CRZ Violations he has resorted to Abuse of Authority , Breach of Trust , Criminal Act of Cheating and Forgery to Cheat in Connivance with the King Pin of Forgery to Cheat Sri Thirunavukkarasu, scientist-D of RO MOEF&CC Bangalore.

vi) a) Sri Kalaiarasan with a Criminal intention to Cheat has Cunningly, Deceptively and with a Malafide Intention has purposefully omitted the following Crucial words in the second sentence of Violation ii. brought out in the Inspection report of KCZMA A-7, ie quote

“ These canals has tidal influence from the sea “ , which entirely changes the meaning of the words in the sentence that has been recorded by Sri Kalaiarasan in his Report ie quote “ These canals are connected to the river having tidal influence from the sea and hence on the banks from High Tide Line landward equivalent to the distance of the canal will be No Development Zone .” This will give the meaning that the “ river “ is having tidal influence from the sea whereas in the report A-7 of Sri Harinarayanan ,the “ canals “ has tidal influence from the sea. There is lot of difference in meaning and content between what is conveyed by Sri Kalaiarasan in his Report and that by Sri Harinarayanan in his Report A-7. Ie Report of Kaliarasan says that in case of Tidal influence from the sea there

will be no flooding in the site as excess water due to Tidal influence from the sea will flow into the river only and not the site, whereas as per report of Harinarayanan , in case of Tidal influence from the sea, the 3.5 Km Canals will be effected first by overflowing , since the canals have been created in the low lying Bowal area , thereby flooding the entire site and subsequently when the river gets flooded water from the river will flood the site further.

b) In this regard your attention is drawn to the interpretation and reason given by P.P. in his Additional Counter statement filed by him on 4-10-2017 in NGT (copy enclosed) which is very relevant to the issue in question. At para-8 of the additional counter statement , he says that since the canals are connected to the river the excess water in the canal will flow into the river and there will be no inflow back into the canals. Hence canals are not assumed as tidal influenced area , which is factually incorrect due to the topographical location of the Canals that has been dug in the low lying Bowl like area. More over the fact remains that the water level in the canal is below the water level of the river and excess water during tidal influence from the sea will not flow back into the river as alleged . On the other hand excess water from the river during High Tide , will flow into the canal resulting in flooding of the site. That is the reason why Sri Kaliarasan has omitted the very pertinent and crucial sentence that quote "These canals has tidal influence from sea". As an environment Engineer of KCZMA who has not inspected the site , he cannot say anything against the inspection Report of Sri Harinarayanan of his own office ie KCZMA who inspected the site on 28-10-2017 . Therefore he had resorted to this Criminal Act of Forgery and Forgery to Cheat, besides Breach of Trust Criminal intention to Cheat , by deceptively and with a ulterior motive, omitting intentionally, to record the sentence which was recorded by Dr Harinarayanan in his Inspection Report A-7 , that is punishable under section 468,464,420 &406 of IPC.

By this action , the Un Holy Nexus between Sri Kalaiarasan and Sri Thirunavukkarasu the King Pin at RO Moef&cc Bangalore and the P.P. indirectly , without Contradicting the findings of KCZMA ie A-7, has been established and proved .This amounts to ABETTING the offenders of Forgery to Cheat in the Multi Mega Billion Scam detected by me

vii) a) Another Major omission by Kalaiarasan may be seen in Violation No 2 of his Report wherein he with a Criminal intention to Cheat, commit Forgery & Forgery to Cheat has intentionally omitted the following Clinching & Material Evidence of Gross CRZ Violation brought out by Dr Harinarayanan in his inspection Report A-7 vide last 2 sentences of para ii. ie quote “ The Google images of 2003 & 2015 given below as fig 1 and 2 will provide the excavation taken and modification done.This will also amount to violations. “

It is very strange and shocking that Sri Kalaiarasan your Environment Engineer could dare to do such Omission , which is so glaring because fig 1 quote “The google image dated 4-2-2003 of the area “ and fig 2 quote “ The google image dated 26-12-2015 of the area “ has been incorporated in Report A-7, which is standing out and very obvious. The factual position being so , how can Sri Kalaiarasan omit mentioning the same in his report. Since it is a Violation he intentionally avoided to mention the last 2 sentences in para ii of A-7. Incidentally the P.P. in his additional counter statement dt 4-10-2017 submitted in NGT Chennai , has also produced google images of the site for the year 2003 & 2017 vide Doc R-23 &R-24 , to counter that produced by Dr Harinarayanan which may be noted. In this regard it may be noted that the P.P. did not produce the google images for 2015 as produced by Dr Harinarayanan in A-7 , but instead produced google image of 2017, and so cannot be compared. He should have produced the google images of 2015 to prove his stand ,which he has not ,because he knew that it will not favour him. Moreover the P.P. has not shown the date on which the google images were taken whereas this has been shown in A-7 Report because there can be changes on

different dates. This was another calculated and deceptive move of P.P. to contradict stand of google Evidence in A-7 by Hook or Crook. The effort of P.P. was to prove that the google images in A-7 , does not prove any Violation.

b) Another gross Violation is seen in the Additional Counter Statement of P.P. wherein he states that as per Google images produced by him , quote “ that the land where canals are developed was originally low level and marshy area and not a sandy Zone. This ia also visible from the Google map.” But these facts are in Contrast to what has been submitted by him in his Application dt 2/8-7-2008 to Moef& cc for E.C. ie As per doc A-41 (copy enclosed) admitted as Evidence the P.P. , submitted the following Questionnaire for Environmental Clearance Appraisal for Resorts in CRZ Zone , wherein quote :-

1. GENERAL INFORMATION

D. 7. Nature of Soil (permeability) : SANDY ALONG THE BEACH,
FERTILE PERMEABLE SOIL
WITH SANDY SOIL BELOW.

11. CURRENT LAND USE OF THE PROPOSED PROJECT SITE AREA

K. MARSHES : NIL

IX. SITE PREPARATION

I. DOES THE PROJECT INVOLVE EXTRACTION : YES
OF SAND, LEVELLING OR DIGGING OF
SANDY WITHIN 500 MTS OF HIGH TIDE LINE

K. DOES THE PROJECT INVOLVE ANY DREDGING : NO

So the P.P. stand in his Additional Counter Statement that the low level land was Marshy and not Sandy is contrary to what has been given by him in at the time of submitting his Application for E.C. to Moef&cc ie for Environmental Clearance Appraisal in respect of Resorts in CRZ Zone – A-41 .

So in order to overcome this exposure and the fact that it amounts to Gross Violations of CRZ Notification, as reported in the findings of Sri Harinarayanan ie A-7, Kalaiarasan was briefed appropriately by the King Pin Thirunavukkarasu of RO Bangalore and hence the intentional Omission by Kalaiarasan in his Report that amounts to Forgery, Forgery to Cheat, Connivance, Abuse of Authority, False Representation and Breach of Trust punishable under section 468,464,420 & 406 of IPC.

viii) With regard to 3. & 4. of Kalaiarasan Report there is no omission or tampering, as it has been reported, as brought out in iii. & iv. of Dr Harinarayanan report A-7.

ix) Another Major Violation recorded at v of A-7 has not been brought out by Kalaiarasan and omitted intentionally in his report ie quote "Buildings have been regularised even before completion. This need to be examined". This major Violation is a reflection of the Un Holy Nexus & Corrupt Practices between the P.P. and the Secretary Pallikaree Grama Panchayath in view of the following Evidences ;-

a) It is on record that 48 buildings in the Resort site have been issued Ownership Certificate by Secretary Pallikaree Grama Panchayath to E.M. Najeeb Chairman /M.D. GGL Ltd on a single day ie 8-4-2016 without even completing, as found on ground by Dr Harinarayanan and recorded in his report A-7. These 48 ownership certificates in respect of 48 buildings in the Resort, issued by Secretary Pallikaree Grama Panchayath, has been marked as R- 21 and admitted as Evidence in NGT Chenni. Even the contents of the Ownership certificate is Manipulated and Questionable in view of the entries made in the owner certificate due to Corrupt practices of the P.P. which are the same for all the 48 buildings ie quote :-

"Certified that Sri /Smt E M Najeeb Green Gateway Leisure Ltd Thiruvanthapuram is residing at/ the owner of Building No -----

----- according to the Property Tax Register for the year 1997-98 to 2016-2017 of this Grama Panchayath .

This certificate is issued to apply for Ration Card /Electrification /water Connection/Passport /Voters list Inclusion. “

b) In fact there was an Ulterior Motive for P.P. to get the Building No issued on the same date in his name even before completion for a built up area of 19832 sq M which is even higher than what has been submitted by P.P. in the Completion Report dt 1-9-2015 to Pallikaree Panchayath , vide his letter dt 1-9-2015 ie 19756.86 Sq M ,as reported in the Audit Report A-44 (copy enclosed) . All this was obliged to by the Secretary Pallikaraee Gram Panchayath due to Corrupt Practices of P.P. . In spite of the fact that as per Lay Out Plan , Building Permit and E.C. Order dt 2-1-2009 of Moef&cc the Built area should not exceed 19041 Sq M , the Secretary Pallikaree Panchayath , allowed P.P. to construct Resort building up to 19832 Sq. M as per Audit Report A- 44 which is Gross Violation of General terms and conditions (a) (i) of CRZ Clearance issued by KCZMA vide their letter No 152/ENV/06/CZMA dt 18-11-2006 ie quote “ The construction of the structures ,if any , may be undertaken as per plans approved by the concerned local authorites , in confirmation with the existing local and central rules and regulations including the provisions of CRZ notification. “

c) I am enclosing copy of Petition dt 24-11-2017 , submitted to NGT Chennai wherein details of Violation brought out in Doc A-44 , A-45 & A-46 have been explained briefly for your information so as to access the gravity and extent of Gross Violation carried out by P.P. in Connivance with the King Pin and his Lobby at RO Moef&cc Bangalore . Sri Kalaiarasan of your office by mis-use of Authority , resorted to Forgery and Forgery to Cheat , besides False Representation and Breach of Trust by omitting to include the Violation detected in the inspection Report A-7 , in the Member Secretary report prepared by him, which is punishable under section 464, 468, 420 & 406 IPC in view of the facts as above.

d) Another Major Violation was also brought to the notice of Kalaiarasan vide Doc A-53 seen enclosed in A-52, wherein all evidences have produced to prove and establish that the P.P. went to the extent of even Cheating Railway authorities of Palghat division in Connivance with Secretary Pallikaraee Grama Panchayath by stating falsely that the NOC for constructing within 30 M of Railway boundary was for the Residence of E.D. Zaheer, whereas it was for the Resort. Even before getting NOC from Railways P.P. had violated the rules and constructed building within 30 M of Railway boundary and got the building No allotted & ownership certificate got issued by Secretary Panchayath through Corrupt Practices, even before it was completed. These have been brought out in great deal at Doc A -53 seen enclosed in A-52. Sri Kalaiarasan with an intention to Cheat has not brought out the above violation in his report. He has acted and proved to be a Conduit in this case ie by acting on the directions of the King Pin from RO Banagalore so as to give a report with less no. of violations, besides resort to Forgery to Cheat so that the gravity and extent of Gross Violation is not brought in his Report to RO Moef& cc Bangalore.

x) a) As far as recommendations submitted in the Report of Dr Harinarayanan ie A-7, there seems to be Major Omission by Kalaiarasan in his report, that here also he has resorted to Cheating in that with an ulterior motive, he has not mentioned fully in his report, what has been brought out in A-7 ie quote "The details may be forwarded to Moef and also to the counsel for 'KCZMA' in NGT Chennai". ie he has intentionally omitted to mention the following in his report quote ie "also to the counsel for 'KCZMA' in NGT Chennai". He is well aware that an Application filed by me is pending in NGT Chennai and KCZMA as Respondent No- 4.

b) Therefore it is crystal clear that he had omitted the above fact of forwarding the details to counsel of KCZMA in Chennai , was with an ulterior motive as tutored by the King Pin . By this act another Evidence has opened up ie It is on record that inspection Report A-7 was forwarded to Secretary Moef&cc and APCCF of RO Moef& cc Bangalore vide A-52 and discussed at length highlighting major 4 Violations . So RO Moef& cc Bangalore cannot plead ignorance regarding awareness and the findings of Gross Violations in A-7 in any case. The fact being so , A-7 was forwarded by KCZMA to Moef&cc New Delhi vide its letter No 4359/A1/2016/KCZMA dt 21-2-2017 that may be seen in Doc A-52 (2) . In this letter ref. is made to Moef letter dt 23-8-2016 of HO New Delhi on which A-7 was forwarded by KCZMA. So when HO of Moef&cc is aware of A-7, RO will naturally and automatically be aware of it also , subject to interference by the LOBBY .

c) Another important document ie my confidential letter dt 1-3-2019 vide ref. ix) cited (copy enclosed) wherein you were intimated of the non consideration of A-7 by Dr Sridharan scientist -G during his site monitoring on 9-8-2018 so that this Cheating & manipulation can be brought to the notice of Sri K.P. Singh APCCF while inspection report of Dr Sridharan. Here also with an Intention to Cheat and bail out the P.P. , Sri Kalaiarasan did not bring the above Important Evidence to the notice of Dr Veena Damodharan Member Secretary , which was due to his Connivance and UN-HOLY NEXUS with the King Pin Thirunavukkarasu. In this regard reference is also invited to my RTI Application dt 2-5-2019 addressed to as Appellate Authority , wherein I had brought this Cheating of Sri Kalaiarasan to your notice and called for the action taken by the Member Secretary. But till now no reply received as it has been hushed up by Kalaiarasan the Conduit in this Multi Billion Mega Scam detected by me .

c) But the CATCH is , the Reply Affidavit prepared by the King Pin Sri Thirunavukkarasu has not considered any Violation in A-7 , but based only on the Monitoring Report of Research Officer John

Thomas, the Reply Affidavit was filed in NGT and that too after the prior approval of HO of Moef& cc, which only exposes the presence of a CRIMINAL LOBBY in MEF& CC, articulated by the King Pin. Inspite of the fact , that the Monitoring Report of John Thomas has been not been accepted by RO Bangalore , as it was done by a very Junior officer (who in fact was recommended for and tutored by King Pin to give satisfactory Report so as to bail out the P.P. from his E.C. being revoked) and instead Dr Sridharan was deputed to Monitor the site as per facts on record , that has been admitted in NGT Chennai.

d) So from the above facts the deliberate and intentional omission by Kalaiarasan as tutored by the King Pin , is very Grave and serious having wide and far fetching implications in covering up the Violations detected by his own Office ie KCZMA during their inspection A-7 , which amounts to the Act of Forgery to Cheat, Criminal Evidence of Cheating , False Representation, lack of Intergrity towards his organisation and above all Breach of Trust punishable under section 464, 468, 420 & 406 IPC in view of the facts brought out as above.

xii) a) Another Major Omission seen in the Report of Member Secretary prepared by Sri Kalaiarasan , is that , with a Criminal intention of Cheating , Deception and Forgery to Cheat , the Inspection Report A-7 has not been enclosed/attached with the said Report by Sri Kalaiarasan. This is against all set practices & office norms because as per procedure in vogue he is bound to attach / enclose document A-7 in his report , which was not done intentionally as he had an ulterior motive and hidden agenda articulated by the King Pin of RO Bangalore. Probably this was the brain wave of the King Pin Si Thurunavukkarasu , because it is presumed and assumed that Member Secretary would send an all inclusive Report based on the Inspection carried out ie A-7. But due to Breach of Trust and Criminal action of Cheating and Forgery to Cheat he did not attach A-7 in his Report.

b) This is supported and substantiated by the act of Sri Thirunavukkarasu in the facts mentioned below ie In fact as per record , a detailed report was called for by RO Moef&cc from KCZMA & KSPCB , based on the Confidential Note dt 18-7-2018 of Sri M. K. Shambu , Conservator of Forests (Central), ie A-69 & A-56 (COPY ENCLOSED) which was approved by APCCF and admitted as Evidence in NGT Chennai . This has also been explained in detail at A- 52 (3) duly received and ack. by HO & RO of Moef&cc . In response to the decision taken above , the King Pin took the initiative to get the information from KCZMA & KSPCB by shooting out a letter to both of them . It is found that in the letters written to them he had made False statements , ie , by stating that RO Bangalore had already received the report from KSPCB in his letter dt 28-11-2018 to Member Secretary KCZMA and letter dt 30-8-2018 to Member Secretary KSPCB .(copy enclosed) In fact it is seen on record that the report of KSPCB was received only on 14-12-2018 ie this report was not received when Thirunavukkarasau issued letter to KCZMA ie on (28-11-2018) but only after 16 days.(copy enclosed) The same is the case with KSPCB since the report of KCZMA was issued on 21-1-2019 ie after 4 months and 21 days.(copy enclosed) In this regard it is pointed out that Sri John Thomas Research officer has also issued letters to KCZMA& KSPCB (copy enclosed) on 30 -8-2018 more or less on the same lines requesting for their Reports as requested by Sri Thirunavukkarasu, but he has not made a fraudulent statement like the King Pin which is worth mentioning at this juncture to prove his Un Officer like quality, False Representation, Forgery to Cheat, Manipulation and Breach of Trust which he has been propagating .

c) It is pointed out that during the three - 3 Monitoring of site done by MOEF&CC RO Bangalore ie two- 2 by Sri John Thomas Research Officer & one- 1 by Dr Sridharan SCIENTIST –G, a very senior officer , the services of KSPCB was only associated and not that of KCZMA which is a very valid Evidence / finding to prove the Corrupt

Practices of P.P. , since KSPCB had connived with the P.P. and hence was associated by MOEF& CC during their joint Monitoring of the site. Another Clinching Evidence is seen in the letters issued on 30-8-2018 by Sri John Thomas mentioned at b) above, to KSPCB & KCZMA , wherein reference is made to JOINT INSPECTION with KSPCB in the letter to KSPCB and no reference is made to JOINT INSPECTION with KCZMA , as no JOINT INSPECTION was done for reasons as explained above. Had MOEF&CC associated KCZMA in their joint inspection the Violations in A-7 would have been exposed and therefore Sri John Thomas will not be able to give Satisfactory Monitoring Report to P.P.. This Evidence appears to be not significant externally , but with due application of mind , the Gravity and the Importance can be appreciated. Another interesting evidence worth considering , is the fact that both the King Pin & Sri John Thomas ie section I/C & assistant had issued letters on the same subject matter as mentioned above , to KSPB & KCZMA, so as to submit their reports on my complaints , which only indicates the Ulterior Motive of these two, which has been proved by this representation of mine. In fact the Moot question is why should there be competition between these two of the same section & same office to issue letters on the same subject to KSPCB& KCZMA .

“ The answer is obvious ie the Anxiety , Pressure , Motive & the Commitment to bail out the P.P. from his E.C. being Revoked due to the Corrupt Practices of the P.P.. “

d) The fact being so , the Modus Operandi of the King Pin is exposed and he is proved to be a Professional Cheat who cannot be trusted and entrusted with any responsibility , which unfortunately Sri K.P. Singh APCCF of RO , though realising , is promoting by entrusting the entire responsibility on him , in this case of mine , for reasons best known to him , inspite of providing numerous Evidences against the detrimental activities of the King Pin , the main Culprit in the Forgery to Cheat Multi Billion Mega Scam

UNEARTHED by me. This cannot be viewed lightly under any circumstances , as it reflects the , quote :-

“ UN – OFFICER like Quality of Sri Thirunavukkarasu “
who is entrusted with the most important task of processing numerous CRZ Violation cases , filing of Affidavits . Monitoring cases etc etc at RO Moef& cc Bangalore and also processing and granting of E.C. while serving in HO of MOEF&CC . The offences committed by him and proved with Evidences by me till now , will open up the Pandora Box and bring to lime light, the extent and gravity of his detrimental activities that have far fetching consequences on the Environment issues , resulting in this Multi Billion Mega Scam running into Crores of Rupees.. In fact it is befitting that CBI be entrusted with the task of investigating all the detrimental activities of Sri Thirunavukkarasu the King Pin . since his joining Moef&cc to un earth the Multi Billion Mega Scam detected by me with as many as 75 documentary Evidences , 99 % of them obtained through RTI and filed as Evidences in NGT Chennai.

e) The detrimental activities of King Pin when co- related and compared with the Modus Operandi of Sri Kalaiarasan , will throw light on the Criminal intent of Cheating , Manipulation, Connivance, False Representation, Breach of Trust and Corrupt Practices perpetuated by Sri Kalaiarasan , in drafting the Report for Member Secretary and getting it signed by her , by the Act of Forgery in Deceptive Omission of the contents of A-7 so as to favour the King Pin as a Conduit in this case and thereby help the P.P. from his E.C. being Revoked.

f) Another Deceptive and Malafide action of Sri Kalaiarasan is seen in the fact that , the report signed by Member Secretary is addressed to the King Pin and not to Sri K. P. Singh Additional Director general Moef& cc RO Bangalore. This is not the normal office procedure. Hence here also there is a motive ie a hidden agenda in that the contents of Report is Articulated , Manipulated, Forged to Cheat and prepared by Kalaiarasan, got signed by

Member Secretary KCZMA , but addressed and sent to King Pin Sri Thirunavukkarasu scientist-D and not to Sri K.P. Singh Additional Director General Moef & cc R.O. Bangalore who is the head of the department. The fact being , that the report has been signed by Member Secretary and not Kalaiarasan which may be noted. The Moot question is that when the report was prepared by Kalaiarasan, why it was not sent to King Pin on his signature after getting it approved from the Member Secretary ? The answer is the hidden agenda of Sri Kalaiarasan , which has been explained thread bare in the above xii) paras. Hence this clearly proves and establishes the Un – Holy Nexus between Kalaiarasan and the King Pin Thirunavukkarasu to bail out the P.P. by not Revoking the E.C. issued to the Project.

Xiii) In view of the above findings , especially in the back ground of my Confidential representation at ref i) & ii) cited , besides my Confidential representation dt 17-6-2019 to then Member Secretary Dr Veena Madhavan IAS , the Member Secretary Sri Mir Mohammed Ali IAS is requested to Review the Contents of the Report dt 21-1-2019 of your Predecessor Dr Veena N Madhavan IAS and take appropriate disciplinary action against your Environment Engineer Sri Kalaiarasan , for his Criminal action of Cheating , Forgery to Cheat, Manipulation, Deception, Connivance , False Representation, Mis-use of Authority , Un –becoming of an Officer and last but not the least , Breach of Trust which are punishable under section 464, 468, 420 & 406 IPC , so that the Perpetrators of the MULTI BILLION MEGA SCAM detected by me are brought to Task and the Sacred and Noble Objective of Safeguarding the Environment at any Cost by Moef&cc is Upheld.

DATE : 22 -7-2020

YOURS FAITHFULLY

Endorses : Page-1 to Page 183
MOB : 7012846 551

B.S. Prakash
CAPT B.S. PRAKASH
BSc ,LLB,MBA,MIMA

Received by hand on 27/7/20
Mail sent on 24/7/2020 to all concerned.

O/C

ENCLOSURE :

- Page 1 to Page 188

- i) Copy of A-7 ie Inspection Report of KCZMA.
- ii) Copy of E.C.dt 2-1-2009 issued by Moef&cc New Delhi to the P.P.
- iii) Copy of my Confidential letter dt 17-6-2019 to Dr Veena N Madhavan IAS, Member Secretary KCZMA.
- iv) Copy of A-75 ie Letter dt May22, 2006 of MD ATE E.M.Najeeb to MD BRDC.
- v) RTI Reply dt 22-8-2017 of BRDC A-28 to me .
- vi) Copy of CRZ Clearance dt 18-11-2006 issued by KCZMA – R-4
- vii) Copy of Status Report A-23 of KSPCB
- viii) Copy of A-41 which is the Questioner submitted by P.P. at the time of submitting Application for E.C. to Moef&cc.
- ix) Copy of Additional Counter Statement dt 4-10-2017 filed by P.P. in NGT Chennai
- x) Copy of Audit Report A-44 obtained by RTI from Pallikaraee Gram Panchayath
- xi) My confidential letter dt 1-3-2019 to Member Sceretary KCZMA.
- xii) Copy of Confidential note dt 18-7-2018 of Sri M K Shambhu Conservator of Forest (CENTRAL) A- 69 .
- xiii) Copy of letter ie A-56 of Dr Sridharan CPIO RO Moef & cc
- xiv) Copy of letter dt 28-11-2018 & 3-8-2018 of Thirunavukkarasu of RO Moef&cc Bangalore to KCZMA&KSPCB calling for Reports.
- xv) Copy of my Appointment, Termination & Job Role assigned as G.M. in GGL Ltd .
- xvi) Copy of Doc. dt12-7-2019 ie A- 63 of KCZMA to Bharat Singh Director CRZ HO of Moef&cc regarding CRZ Violation by P.P.
- xvii) Copy of Letter dt 8-1-2019 Of Bharat Singh Dir. CRZ of Moef&cc HO to Member Secretary KCZMA regarding action to be taken on my complaint A-52 (1) &A-52
- xviii) Copy of mail dt 25-11-2018 ,A-65 to Sri Mishra Secretary Moef & mail dt 18-11-2018 to Sri Avinash APCCF RO Bangalore .
- xix) Reply Affidavit filed by Thirunavukkarasu on behalf of Moef&cc resp. 1 , in NGT Chennai

with xx) Copy of No-2, N0 -2(a) ie Modus Operandi of Forgery to Cheat , Manipulation, Cheating & Connivance of Thirunavukkarasu D.D., Sentil Vel A.D, of Moef&cc, U V Jose V.P. GGL Ltd, E.M. Najeeb -P.P. &, Shaji Madhavan M.D. BRDC in getting issued Illegal, FORGED, Un -Authorised, Forged E.C. for the Project.- MOOT QUESTION

xxi) Copy of A-60 dt 16-1-2019 to Bharat Singh regarding non supply of documents by CPIO of MOEF HO, under RTI Act 2005.

xxii) Copy of A-61 dt 25-10-2019 to Member Secretary regarding Revoking of E.C. granted to the P.P. due to Gross CRZ Violation ,E.C. being Illegal, Un authorised & issued under Act of Forgery to Cheat .

xxiii) Copy of letter dt 11-2-2020 to Mir Mohammed Ali IAS regarding in action of previous Director Veena Madhavan IAS.

xxiv) Copy of more than 50 cases Of Forgery to Cheat, Fraud, Malafidness , Manipulation, Cheating & False Representation perpetrated by the P.P. Listed with Clinching and Material Documentary Evidences.

xxv) Modus Operandi of Act of Forgery to Cheat , Fraud, Connivance & Mis-representation perpetrated by Sri U.V. Jose then V.P. GGL Ltd.

xxvi) Copy of Petition dt 24-11-2017 filed by me, Violation in Agreements executed with BRDC by the P.P. & copy of additional acquisition of 11.76 Acres by BRDC dt 28-4-2008 on request of P.P.

COPY TO :-

Enclosure :- Page 1 to Page 183

i) Sri K P Singh IFS, Additional Director General (C) Moef&cc RO Bangalore . :- Its a disgrace to the post you hold, in case, even now you are not able to take action , against the King Pin Thirunavukkarasu & others

ii) Dr Usha Titus IAS , Secretary

Environment G.O.Kerala :- To please take immediate a safeguard Environment as 5 other Resorts in BEKAL area v have also been leased land by BRDC for which E.C/CRZ r given are also in the grip of CRZ Violation due to Crir

of King Pin Thirunavukkarasu of RO Moef &cc Bangalore. A review of all such cases will open up the Pandoras Box of Gross CRZ violations .

iii) Sri R.B. Gupta IAS.

Secretary Moef&cc New Delhi :- To pl direct K.P. Singh to take action and call for his explanation as to why no action was taken against offenders so far. Sir, unfortunately till now no action has been taken by you also, so far in this case, in spite of many mails to you , probably that is not reaching you ,due to strong Lobby in your Office, which is a Reality now. Since you have joined recently please take this matter very seriously and take appropriate action immediately before its too late or else the lobby will take over, as there are many such cases remaining undetected at the mercy of King Pin ie Thirunnavukkarasu under SZ. Pl review all cases immediately and you will be suprised and shocked to see what the Pandora Box will have in store, once it is opened and then you will understand the gravity & extent of Violation & Corrupt Practices prevailing in Moef&cc, now the Den for the Violators of Environment through the medium of E.C. being issued by your office.

iv) Smt Richa Sharma IAS

Joint Secretary, Moef&cc : To take necessary action as a strong Lobby at Ho is working to protect them which is proved & very evident now . I have been writing to all concerned in HO since 2017 by so many registered letters/Mails, but none of your officers have the basic courtesy to ack., nor the courage to take action against the Offenders till now which is regretted and exposes the Modus Operandi now prevailing in your office. Covid is not a reason for it.

v) Sri Ravi Shankar Prasad

C V O Moef&cc New Delhi :- In spite of so many mails/confidential

standing

Regd letters to you, not a single action you have initiated since last 3 yrs, proving the Modus Operandi you are adopting in this Multi Billion Mega Scam detected by me. Probably its high time CBI & others intervene to expose those behind this lobby by which you have become a mere spectator, which I cannot but believe under the circumstances . Its really shocking & disgraceful for a post of CVO you are holding in a Govt Organisation, *in view of your actions till now.*

vi) C.B.I. Head Office, Plot No 5 B, : For information and necessary Kathrikadavu – Kochi-682017 action please.

vii) The Director , Vigilance & Anti - :- For information and Corruption Bureau, Govt Of Kerala necessary action please.

viii) The Central Information Commissioner :- For information pl. CIC Bhavan, Baba Ganganath Marg Delhi

CAPT B S PRAKASH
BSc, LLB, MBA, MIMA
MOB- 7012846551

o/c

Received

27/07/2020